

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 209
IB-1032/ND/2018**

IN THE MATTER OF:

M/s. Punjab National Bank (International) Ltd.

...PETITIONER

Vs.

Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 29.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Mithlesh Kumar Pandey, Mr. Ajit Sharma, Ms. Nidhi Vardhan, Advocates.

For the Respondent/ Corporate-debtor :Mr. Anil Airi, Sr. Advocate with Mr. Ravi Krishan Chandna, Advocate.

ORDER

Heard the submissions made by the learned counsel for the financial creditor as well as learned counsel for the corporate debtor. Learned counsel for the financial creditor has submitted that he has already filed the documents along with application on 27.01.2021. Learned counsel for the financial creditor has prayed for grant of two week's time to file a short reply in the matter. The time prayed for is granted. Post the matter to **05.03.2021**. Both the counsels are directed to be in readiness for arguments on the next date of hearing.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)